

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1179  
ANSWERED ON:30.11.2005  
ALLOTMENT OF LAND TO INELIGIBLE INSTITUTIONS  
Bauri Smt. Susmita

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the DDA had allotted land to ineligible and non-functioning institutions at concessional rates for setting up hospitals and dispensaries for the poor;
- (b) whether the DDA had allotted institutional land at concessional rate to 27 such hospitals out of which 23 had not started functioning even after a lapse of period ranging from four to over thirty years from the date of allotment of land;
- (c) if so, whether the Government has taken any step to recover land and outstanding dues from ineligible institutions; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF URBAN DEVELOPMENT AND CULTURE ( SHRI S. JAIPAL REDDY )

(a): No, Sir. The Comptroller & Auditor General in its report had, however, stated that 3 allotments were made to ineligible institutions namely Aryavaidyashala Kottakal, Unique Hospitals and Dharmshila Cancer Foundation Hospital. Delhi Development Authority (DDA) has informed that each of these 3 allotments was duly approved by the competent authority after considering all the facts of the case.

(b)to(d): DDA has reported that of the institutions allotted land for hospitals, only 16 hospitals have not yet completed the construction. Out of these, in 2 cases construction is in progress, in 8 cases the permissible/extended time for construction is not yet over, and 1 case involves change in land use. Further, in 2 cases the allotment has been cancelled and in remaining 3 cases action has been initiated for cancellation.